केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 681/GT/2025 Date: **3rd August 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for determination of tariff on installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Station Stage-I (420 MW) in compliance of Revised Emission Standards for the 2024-29 tariff period.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **10.8.2026**:

a) *Copy of complete original investment approval along with detailed cost, original scope of work (detailed in DPR and project proposal approved by the Competent Authority consisting of relevant details like cost, quantity etc.) pertaining to each item of work along with liability to be discharged within investment approval.*
b) *Detailed reasons of cost variation and increase/decrease in cost with respect to original investment approval cost in each head. The Petitioner shall also provide the approved Investment Approval (IA) and Revised Cost Estimate (RCE), if any, and shall submit the Form-B as per prescribed format.*
c) *Activity-wise details of cost over-run associated with the time overrun with respect to the original ODe of the ECS in accordance with the IA by the competent authority.*
d) *The Petitioner to submit the approved Investment Approval (IA) Form-B strictly as per the format specified by the Commission. Also submit reconciliation of Form-B, Form-L and Form-I(I).*
e) *Details regarding scheduled milestones for installation of ECS for each unit as per investment approval, as per the award to the vendor, actual milestone date, justifications of delay and cost overrun with supporting documents.*
f) *The copy of PERT/ CPM chart for implementation of the ECS as submitted during board approval and the actual submitted by the vendor during project execution.*
g) *Details of Initial Spares (item-wise quantity & value) forming part of the Capital Cost of ECS.*
h) *Audited accounts/Documentary evidence since the infusion of funds, actually deployed for ECS implementation.*
i) *The Petitioner has not submitted the requisite information in line with Form-4, Form G, Form D, Form E, Form J, Form P and Form R of Annexure-I Part-I of Tariff Regulation 2024 duly supported by an Auditor's Certificate as applicable.*
j) *Liability Flow Statement, duly certified by the Auditor and also furnish the break-up of discharges included in the liabilities discharged against admitted items within the original scope of work or other than the original scope of work of each unit.*

k) *Details of delay in the execution and the details of LD recovered from the vendors, if any.*
l) *OEM-certified PG test report to ensure emission norms achieved in respect of the subject ECS system for U-II in compliance with the Ministry of Environment, Forest and Climate Change (MoEF & CC) Notification.*
m) *Details of each overhauls or shutdown conducted for each unit for control period 2019-24 and FY 2024-25 (during which the plant was not generating) with start and end time clearly specifying schedule/ unscheduled outages.*
n) *Month-wise, GCV (for the period as per Regulation 64 (in Form 15) of 2024 Tariff Regulations, opening stock, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', 'Equilibrated Moisture' and 'Total Moisture' of sampling taken in terms of Regulation 3 (37) of 2024, Tariff Regulations, from coal supplied through all sources along with the detailed computation sheet (excel sheet with formulae and links) in arriving at such values from CIMFR Reports.*
o) *Auditor certified credit notes and debit notes received from coal companies on account of variation in quantity of and quality (grade slippage and excess moisture) for the above period along with the copy of all actual bills raised by the coal companies.*
p) *Documentary evidence for purchase of reagent (e.g., limestone) through competitive bidding and applicable statutory charges and transportation cost.*
q) *Actual ratio of Limestone Consumption vs Gypsum Production for since the respective ODe, including the audited month-wise limestone consumption quantum, corresponding month-wise energy generated at the generator terminal, and total expenditure incurred for Limestone (incl. transportation) with breakup. It should also include the details about Gypsum produced and the corresponding revenue realized.*
r) *Certify that the capital cost / additional capital expenditure being claimed for the tariff period(s) does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*
s) *Reconciliation of cumulative expenditure as shown at Form-14 with Gross Block and CWIP position as stated at Form-L and Form-M, as on respective COD's.*
t) *Reconciliation of capital cost claimed as shown at Form-1(I) with Gross Block as stated at Form-L, as on respective COD's. Also submit the auditor's certificate for capital cost claimed on cash basis on COD.*
u) *Reconciliation of cumulative expenditure as shown at Form-14A with Gross Block and CWIP position stated at Form-L and Form-M.*
v) *Editable soft copy of IDC, notional IDC and FERV calculations with links.*
w) *Supporting documents indicating the interest rates in respect of loans in Form-14 starting from the first loan drawl date along with the complete supporting documents/ Bank certificates for every reset in interest rate for all bank loans;*
x) *Form-13 for the 2024-29 tariff period. A certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind.*

2. The Respondents shall file their replies by **17.8.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **21.8.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Respondents